

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 1614.
TO BE ANSWERED ON WEDNESDAY, THE 13TH DECEMBER, 2023.**

FACILITATING EASE OF DOING BUSINESS

**1614. SHRI PARBATBHAI SAVABHAI PATEL:
DR. SATYAPAL SINGH:
SHRI RAMESH BIDHURI:
SHRI PATEL HASMUKHBHAI SOMABHAI:
SHRI MANOJ TIWARI:
SHRI RAJESH VERMA:
SHRI RAJ KUMAR CHAHAR:
SHRI MAHABALI SINGH:
SHRI SATYADEV PACHAURI:
SHRIMATI QUEEN OJA:
SHRI TIRATH SINGH RAWAT:
SHRI SUNIL BABURAO MENDHE:
DR. BHARATIBEN DHIRUBHAI SHIYAL:
SHRI PRADEEP KUMAR SINGH:
SHRI KRIPANATH MALLAH:
DR. MANOJ RAJORIA:
SHRI KANUMURU RAGHU RAMA KRISHNA RAJU:
DR. ARVIND KUMAR SHARMA:
SHRI SHANKAR LALWANI:
SHRI RATANSINH MAGANSINH RATHOD:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government has implemented any measures to facilitate Ease of Doing Business within the country;
- (b) if so, the details thereof;
- (c) whether there is any proposal to provide land and electricity for foreign businessmen on subsidized rate and if so, the details thereof, State-wise; and
- (d) whether the Government has fixed any criteria to establish business with in the country by foreign businessmen and if so, the details thereof?

ANSWER

**वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a) & (b):** Department for Promotion of Industry and Internal Trade (DPIIT) is the Nodal Department for coordinating the initiatives under Ease of Doing Business

(EoDB) which are aimed at creating a conducive business environment in India. Series of steps have been taken to enhance EoDB in India by Ministries/Departments and Stats/Union Territories (UTs). These include:

- i. Reducing Compliance Burden on Businesses and Citizens by Simplifying, Rationalizing, Digitizing and Decriminalizing Government to Business and Citizen Interfaces.
 - ii. Assessment of States/UTs on the basis of implementation of designated reform parameters under annual exercise called Business Reform Action Plan (BRAP).
 - iii. Implementation of National Single Window System (NSWS), a one-stop shop for investor related approvals and services.
- (c):** Land related management and administration are a State Subject covered under the State List for states. Subsidies on land and electricity along with other incentives are provided to investors as a part of industrial policies/schemes of respective States to facilitate ease of doing business. Since, proposals for such subsidies and incentives are generally received directly in the respective State, State-wise details of the same are not compiled at the Centre.
- (d):** FDI proposals requiring Government approval as per the Consolidated FDI Policy dated 15.10.2020, as amended from time to time (FDI Policy) and Foreign Exchange Management (Non-Debt Instruments) Rules, 2019 dated 17.10.2019, as amended from time to time, are processed by the Administrative Ministry/ Department concerned as per Standard Operating Procedure (SOP) for processing FDI proposals dated 17.08.2023.

The Government of India has put in place a liberal and investor friendly Foreign Direct Investment (FDI) policy wherein most sectors, except certain strategically important sectors, are open for 100% FDI under the automatic route. FDI inflows depend on a host of factors such as availability of natural resource, market size, infrastructure, political and general investment climate as well as macro-economic stability and investment decision of foreign investors.
